[Shri M. M. Dharia]

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to have free evidence before the inquiry commission, is it not .neeessary that those officers who were alleged to have been involved in this affair'or who were concerned with it, should be suspended or at least transfered from the posts they hold now? Otherwise, they will be an obstacle and free evidence may not be forthcoming. From that point of view, will the honi Minister assure that these officers against whom violent allegations have been made will not be allowed to occupy their present posts? Otherwise, this commission of inquiry will be nothing but a farce. And we do not want that farce_ So, will the hon. Minister assure this House?

DR. TRIGUNA SEN: Sir, it is not that I did not think of it. I thought of it, Sir. Had it been a departmental inquiry, these possibilities as mentioned by my hon. friend might have been there.

SHRI M. M. DHARIA: They are yet there.

SHRI BHUPESH GUPTA : He is in possession of material, Sir.

DR. TRIGUNA SEN: Sir, firstly it is not a departmental inquiry. The Commission of Inquiry is headed by a learned retired Judge of the Allahabad High Court. He will carry on his independent inquiry into these matttrs. So, nobody can interfere. Now, so far as the documents or the papers are concerned, all are now in the possession of the Public Undertakings Committee. So, there is no chance of sabotage.

SHRI BHUPESH GUPTA: Sir, you are a jurist. You know it is not a question of just having some paper. The man in position subject to the inquiry, will certainly be in a position to influence paper or documents being presented or not. Now, it is never a good thing to allow a person to remain in the same poi when the matter is imder investigation. He shoul that position.

MR. CHAIRMAN: He will consider it.

SHRI BHUPESH GUPTA: If he does do it voluntarily, the Government should remove hirn. Junior officers come as witnesses. Their promotion, conh tial records everything wiH depend on that. Therefore, they are subject to it.

MR. CHAIRMAN: Please sit down. New. th fy wiH read the message.

MESSAGE FROM THE LOK SABHA

Minister

THE CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL, 1970.

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok I am directed to Sabha, enclose herewith the Constitution (Twenty-Bill, Amendment) fourth 1970. which has been passed by the Lok Sabha at its sitting held on the 2nd September, 1970, in accordance provisions of article 3G8 of with the the Constitution of India."

Sir, I lay the Bill on the table.

MR. CHAIRMAN: This will be taken up tomorrow.

SHRI BHUPESH GUPTA (West Bengal) : Sir, after a longtime, one good message has come from the Lck Sabha.

STATEMENT BY MINISTER CORRECTING ANSWER TO CALLING ATTENTION NOTICE GARDING THE REPORTED FRAUD IN THE LONDON BRANCH OF THE CENTRAL BANK OF INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, on behalf of Shri V. G. Shukla, I beg to make a statement,

A statement was made in this H" by the Minister of Finance on the 19th May 1970, in reply to the calling-attention notice regard in inspected fraud in the London Officeofthe Central Bant: of Ind'a. It was stated at that time that Shri Sami J. Pat •!, Manager of the London Branch of the Central Bank of India was relieved of his duty on the 26th March 1970. The date was given on the basis of the information then available to th The Central Bank of Ind a has now intimated thai Shri of 'lis duty on the close of but the 31st March, 1970.

I am making this statement today to correct the co the inaccuracy which has crept in Ore earlier statement. [MR. DEFUTY CHAIRMAN in the Chair.]

श्री सुन्दर सिंह बंडारी (राजस्थान) : इसमें इन्होंने कहा है कि 26-3-70 के बजाय 31-3-70 को उन्हें रिलीव किया गया । तो मैं यह जानना चाहता हूं कि यह तो घटना घटी उसके गायब होने की उसकी तारीख कौनसी थी । व 31-3-70 तक सर्विस में थ तो इसके पहले वे कैसे गायव हो गये और उनका पता क्यों नहीं चल पाया । इट मस्ट बी एक्स-लेन । क्योंकि पहले जो बयान दिया गया था उसमें कहा था कि वे 26 तारीख को रिलीव कर विये गये, लेकिन अब कहा जा रहा है कि 31 तारीख तक वे सर्विस में थे । तो मैं यह जानना चाइता हूं कि सर्विस में रहते हुए वे कैसे गायव हो गये ।

MR. DEPUT Y CHAIRMAN: This is only a correctic n of the statement.

SHRI SUNDAR SINGH BHANDARI: It means something. It is not so simple.

MR. DEPUTY CHAIRMAN: Why?

श्री सुन्दर सिंह भंडारी : मेरा यह कहना है कि 26 तारीख तक तो वे पहले सविस में थे और अब जाप कहते हैं कि 31 तारीख तक वे सविस में थे और जैसे ही उनके गायब होने की इन्फार-मेशन मिली तो आफिसर उन्हें ढूंढने गये और वे गायब मिले तथा पकड़े नहीं जा सके । तो मैं यह जानना चाहना हूं कि जब वे 31 तारीख से पहले रिलीव हुए थे तो वे गायब कैसे हो गये ?

DR. BHAI MAHAVIR (Delhi): Sit, the whole <u>th.ii</u> \ is rather fishy. We have been told that Sarai Patel res'gned his, job when he \ as transferred to sonic place in India. Now we are being told that he was relieved f 'tis charge. Now, did he resign or wa i e relieved of bis charge on receipt of an complaint? Now, there is a mix-up of things. We would like to have some clear '. a of what happ actually.

SHRI AR UN ARORA (Uttar Pradesh) : S r, this clarification has led to further co iplicatton.

MR. DEPI TY CHAIRMAN: This is not a clarifica ion; it is only a correction.

SHRI ARJUN ARORA: This correc-tion has led to further complication. Sir, Mr. Patel disappeared before. According to this correction, he was relieved of the post as Manager. So it requires further clarification or further corrections of the statement made today. How could he disappeare before he was relieved and if he 1 ad disappeared, how was it that he was relieved? The whole case is very ! and th;: Government by making inaccu statements is making itself a little suspec:.

SHRI SUNDAR SINGH BHANDARI: That is a deliberate protection they want to give.

MR. DEPUTY CHAIRMAN: All right. There is no explanation needed. Only some wrong information was given and that information has been corrected now.

श्री मुन्दर सिंह मंडारी : उपसभापति जी' मैं समझता हूं कि आपने जो उत्तर दिया है उसे सरकार को कहने की आवश्यकता है। पांच दिन का अन्तर हो गया, वे 31 मार्च को रिलीव किए गए जबकि पहले स्टेटमेंट इसके विपरीत थे। इसमें से अनेक काम्पलीकेशन निर्माण होते हैं। उन्हें स्थिति को स्पष्ट करना चाहिए मैं यह समझ सकता हूं कि आज मंत्री जी केवल तारोख बदलने का आधार लेकर इस मामले से मुक्त होना चाहते होंगे लेकिन जो इसमें प्रश्न उठाए गए हैं वे कल उनका स्पष्टिकरण देना चाहें तो दे सकते हैं लेकिन यों आसानी से वे यहां से नहीं जा सकते।

SHRI K. R. GANESH : I have some facts here. Mr. Sarai Patel resigned and it was accepted on the 25th and he was relieved on the 31st. of March. He disappeared <u>on.lv</u> after he was relieved of his duties ou 31st March. If a further clarification is necessary, '.hat will be brought ire the House.

PAPERS LAID ON THE TABLE

ORDINANCES PROMULGATED BY THE GOVERNOR OF KERALA ON THE 26TH APRH., 1970.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg io lay on tie Table under sub-clause <a) of clause (2) of article 213 of the Constitution read with